HARYANA GOVERNMENT WOMEN AND CHILD DEVELOPMENT DEPARTMENT NOTIFICATION

The 20th November,2020.

No. 1006-SW(3)-2020 In exercise of the powers conferred by the proviso to Section 27 of Chapter-V of Juvenile Justice (Care & Protection of Children) Act, 2015 and Rule-15, Chapter-IV of Juvenile Justice (Care & Protection of Children) Model Rules, 2016 and as per recommendations of Selection Committee constituted vide Notification No. 141-SW(3)-2018 dated 01.02.2018& 16.07.2020 and all others powers enabling them in this behalf, the Governor of Haryana is pleased to appoint following Members of Child Welfare Committee and Members of Juvenile Justice Board in the present composition of the Committee for district Narnaul and Bhiwani as per details given below:-

Sr. No.	Name of District	Name Post	of	Name of Candidate
1	Narnaul .	Member (CWC)		 Sh. Chetan Dev Sharma, Mahivir Chowk Near Telephone Exchange Narnaul, Distt Mahandergarh. Smt. Kumudani Shrivastava, Mohalla Rao Ka, Ward no. Narnaul, Distt Mahandergarh.
2	Bhhiwani	Member (CWC) Member (JJB)		Ms Priyanka Dhopra, Jawahar Chowk, Corres. Add: Chamber No. 214, Distt Court, Bhiwani 1. Ms Kajal Aggarwal House No. 41, Bajrang Bali Colony Rohtak Gate, Bhiwani. 2. Sh. Mukesh Tanwar Capt. Nathu Singh Ki Gali, Lohar Bazar, Bhiwani- 127021

Terms & Condition:

The term of the Members Child Welfare Committee and Juvenile Justice Board shall be reckoned from the date of notification for a period of one year which may be extended upto three years as per yearly evaluation of their work as per provision mentioned under (i), (ii), (iii) of subsection 7 of Section 27 and(i), (ii), (iii) & (iv) of sub-section 7 of Section 4 respectively of Juvenile Justice (Care & Protection of Children) Act, 2015.

Functions and responsibilities:

The Member Child Welfare Committee will exercise the power as per provision mentioned under Section 28,29 & 30 of Juvenile Justice (Care & Protection of Children) Act, 2015 and as per Rule 15,16 & 17 of Juvenile Justice (Care & Protection of Children) Model Rules, 2016.

The Member, Juvenile Justice Board will exercise the power as per provision mentioned under section 8 of Juvenile Justice (Care & Protection of Children) Act, 2015 and as per rule Rule 6 &7 of Juvenile Justice (Care & Protection of Children) Model Rules, 2016.

The Clause (9) of section 27 of JJ Act, 2015 will be notified in due course as per instruction and procedure of Government.

Chandigarh Dated: 10.11.2020 Amit Jha
Additional Chief Secretary to Government Haryana,
Women and Child Development Department.

A copy each to the following is forwarded for information & necessary action:-

- The Chairperson, Juvenile Justice Monitoring Committee, Punjab & Haryana High Court, ١.
- The Director General, Women and Child Development Department, Haryana. 2.

All Deputy Commissioners in the State of Haryana.

All Chief Judicial Magistrates (Principal Magistrates Juvenile Justice Boards) in State of 3. 4.

All Additional Deputy Commissioners in Haryana State. 5.

- All Superintendents of Police in Haryana. 6.
- All Civil Surgeons in Haryana State. 7.
- All District Attorneys in Haryana State. 8.
- Honorary General Secretary, HSCCW, Kothi No. 650, Sector 16-D, Chandigarh. 9.
- All District Programme Officers, Women & Child Development in the State of Haryana. 10.
- Superintendents of Observation Flomes at Ambala, Faridabad Hisar and Karnal (for Girls) State After Care Home (Kishore Vikas Sadan) Sonepat, Special Home Ambala, Place of Safety 11.
- All District Child Protection Officer in the State of Haryana. 12.
- All District Child Welfare Officers, District Council for Child Welfare Officers in the State of 13.
- All new Member (Child Welfare Committee) and Member (Juvenile Justice Board) with the 14. request to submit their joining report to concerned District Programme Officer within 15 days from the issue of notification otherwise the offer would be extended to the next candidate in waiting.

Rag buhis Jogo Superintendent (SW)

for Additional Chief Secretary to Government, Haryana, Women & Child Development Department.

Endst. No. 1006-SW (3)-2020

dated :- 20.11.2020

A copy is forwarded to the Controller, Printing & Stationery Department, Haryana, Chandigarh with the request that notification may please be got published in Government Gazette and 50 printed copies may please be sent to this department.

Superintendent (SW)

for Additional Chief Secretary to Government, Haryana, Women & Child Development Department.